

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

27.

**IA-5754(MB)2023 IN  
C.P. (IB)/2758(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES: Paharia Textiles Mills Pvt Ltd

SECTION: 10 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

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**ORDER**

**IA-5754(MB)2023**

1. Ms. Mily Ghoshal a/w Ms. Sophia Hussain i/b Adv. Namrata Chorwadi, Ld. Counsel for the Applicant present.
2. This Bench observes that the Applicant has filed the CA certificate, but that only mentioned the fixed assets. Whereas what was required to be filed was valuation report with reference to the movable assets which is trade receivables and inventory. The Applicant seeks time to file valuation report.
3. List this matter for further consideration on **19.07.2024**.

**Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)**

**Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)**